

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-506
IB-02/ND/2023
New IA/1869/2024, New IA/1987/2024

IN THE MATTER OF:

Gunita Daswal

.....Applicant

SECTION

U/s 94 IBC

Order delivered on 25.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent : Ms. Harimohana N., Mr. V. M. Kannan, Advs.
For the RP : Mr. Satish Joshi, RP with Mr. Shivam Gautam, Adv.

ORDER

New IA/1869/2024:-

This is an application filed by the Resolution Professional for placing on record a valid AFA along with IBBI registration certificate and written consent in Form A in compliance of our order dated 05.03.2024. Heard the submission made by Ld. Counsel on behalf of the Resolution Professional. The valid AFA as filed and IBBI registration certificate with written consent of the Resolution Professional is taken on record with just exceptions. The present application i.e. New IA/1869/2024 is **disposed off**.

New IA/1987/2024:-

This is a report filed by the Resolution Professional under Section 99 of IBC, 2016. Heard the submission made by Ld. Counsel on behalf of the Resolution Professional. Issue notice to the Personal Guarantor as well as Financial Creditor for filing their response and appearance on this report. Notice be issued by all means and proof of service be filed. Further, on the next date of hearing, Personal Guarantor may also make their submission regarding fees of Resolution Professional. List this application on **10.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)